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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH, CALCUTTA

PARTICULARS OF APPLICANT :

Sri HIRA LAL SOREN S/o Late Papar Soren. was working as Booking Supervisor at Asansol Booking Office in commercial Section under Divisional Commercial Manager, E.Rly, Asansol now retired residing at P/No-DB/13, KSTP, Sector-H, South Dhadka, Asansol, Dist. - Burdwan, West Bengal- 713302.

..... APPLICANT

- Versus -

1. THE GENERAL MANAGER
Eastern Railway,
17, Netaji Subhas Road
Kolkata - 700 001
2. THE CHIEF COMMERCIAL MANAGER
Eastern Railway, 3 Koilaghata Street,
Kolkata - 700 001
3. THE ADDL. DIV. RLY. MANAGER
Eastern Railway Asansol
Asansol- 713301
4. THE SR. DIVISIONAL COMMERCIAL MANAGER
Eastern Railway, DRM Office,
Asansol - 713301

..... RESPONDENTS

W.L.

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. OA 350/1520/2016

Date of order : 19.5.2017

Present: Hon'ble Mr.A.K.Patnaik, Judicial Member
Hon'ble Ms.Jaya Das Gupta, Administrative Member

For the applicant : Mr.B.K.Das, counsel

For the respondents: None

O R D E R (ORAL)

A.K.Patnaik, Judicial Member

Heard Mr.B.K.Das, Id. Counsel appearing for the applicant. None appeared for the Railway respondents.

2. Mr.Das fairly submitted that the applicant has not ventilated his grievance before the appropriate authority though a legal notice was issued to the authorities to consider the same. However, as per Section 20, the applicant should have first ventilated his grievance before the authorities.

3. Therefore the OA is disposed of by granting liberty to make a comprehensive representation, if so advised, to the respondent No.1 within a period of one month from today and if any such representation is preferred within one month from the date of receipt of the copy of this order, then the respondent No.1 shall consider the same as per rules and regulations in force within 2 months from the date of receipt of such representation.

4. With the aforesaid order the OA stands disposed of. No order is passed as to costs.

(JAYA DAS GUPTA)
ADMINISTRATIVE MEMBER

(A.K.PATNAIK)
JUDICIAL MEMBER

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